

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
KOLKATA BENCH "A", KOLKATA**  
आयकर अपीलीय अधीकरण, न्यायपीठ - "A" कोलकाता,

**BEFORE SHRI SANJAY GARG, JUDICIAL MEMBER  
AND SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No.923/Kol/2019  
Assessment Year: 2012-13**

<b>M/s. Eastern Auto Investo Pvt. Ltd. 67, Bentinck Street, 1<sup>st</sup> floor, Kolkata-700069. (PaN: AAACE6147K)</b>	Vs.	<b>Income Tax Officer, Ward-3(1), Kolkata</b>
(Appellant)		(Respondent)

Present for:

Appellant by : Shri Anil Kochar, Advocate  
Respondent by : Md. Ghayas Uddin, CIT (DR)

Date of Hearing : 18.08.2022  
Date of Pronouncement : 18.08.2022

**ORDER**

**PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:**

This appeal by the assessee is arising out of the order of Id. CIT(A)-17, Kolkata, vide Appeal No. 37/CIT(A)-17/Kol/17-18 dated 15.03.2019 against the order of Ld. ITO, Ward-3(1), Kolkata passed u/s 144 of the Income-tax Act, 1961 (hereinafter referred to as the Act), dated 25.03.2015 for AY 2012-13.

2. At the time of hearing Ld. Counsel for the assessee Shri Anil Kochar submitted that he has received instruction from the assessee to pray for withdrawal of the appeal. Hence, the Ld. Counsel for the assessee made an application before the Bench dated 18.08.2022 praying for withdrawal of the appeal. Ld. CIT (DR) has got no objection to this prayer of the assessee's Ld. Counsel. Since Ld. CIT, DR has got no objection for withdrawal of the appeal filed by the assessee, we dismiss the appeal of the assessee treating it as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

**(SANJAY GARG)**  
**JUDICIAL MEMBER**

Sd/-

**(GIRISH AGRAWAL)**  
**ACCOUNTANT MEMBER**

Kolkata, Dated: 18.08.2022.

JD, Sr. P.S.

Copy to:

1. The Appellant:
  2. The Respondent:
  3. The CIT(A)-17, Kolkata.
  4. CIT , Kolkata.
  5. The DR, ITAT, Kolkata.
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By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata